

THE HIGH COURT OF MADHYA PRADESH

MCRC 21159/2019

(Bachchhraj & Another versus State of Madhya Pradesh)

Jabalpur, Dated 23.5.2019

Shri Anil Verma, Advocate for the applicants.

Ms.Manjeet Chuckal, Panel Lawyer for the State.

Heard.

This is first bail application under Section 439 of Cr.P.C for offence under Section 379 of the I.P.C in connection with Crime No.43/2019 registered at Police Station Bargavan, District Singrauli.

Learned counsel for applicants contends that applicants are in custody since 12.4.2019. This Court vide order dated passed in M.Cr.C No.19386/2019 (Dinesh Versus State of Madhya Pradesh) has already granted bail to co-accused Dinesh against whom similar allegations have been made. Considering the aforesaid, prayer is made to enlarge the applicants on bail.

Learned Panel Lawyer for the State opposes the prayer for grant of bail to the applicants.

On due consideration of the facts and circumstances of the case and maintaining parity with the case of co-accused Dinesh, this Court deems it proper to grant bail to the applicants. The application is, therefore, allowed and it is directed that applicant No.1 Bachchhraj and applicant No.2 Sukhram be released on bail on their furnishing a personal bond in sum of Rs.30000/- each with a solvent surety in the like amount each to the satisfaction of JMFC concerned or CJM for their appearance in Trial Court on the dates so fixed by that Court during trial. It is directed that applicants shall comply with the provisions of Section 437(3) Cr.P.C.

Accordingly, this bail application stands allowed & disposed of.

Certified copy as per rules.

(Sanjay Dwivedi)
Vacation Judge